

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

To

The All Principal District & Sessions Judge,
J&k State

**Top
Priority**

NO:- 65223-54/sts Dated :- 27-3-2018

Subject :- Circular No 59 dt:- 24.08.2017

Sir,

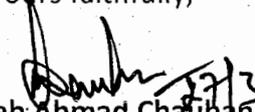
As you are aware that vide the circular mentioned in the above subject, it has been impressed upon all the Presiding Officers of the Sub-ordinate Courts to accord top priority to the different cases including the ten years old cases.

In this connection, you are, therefore, requested to intimate this registry the number of cases of ten years old decided by your court and courts subordinate to you after consolidating the same in the following Performa. The requisite information may be reached to this office by or before **02.04.2018** by Fax NO : 0191 2539896 or 2533113.

| S.No | No. of 10 years old cases as on 01.09.2017 | No. of 10 years old cases decided up to 30.11.2017 | No. of 10 years old cases as on date. |
|------|--|--|---------------------------------------|
| | | | |

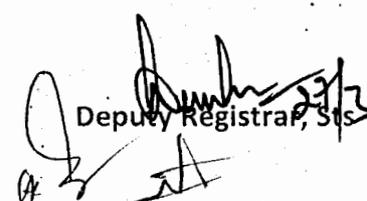
Earlier action on the matter is solicited .

Yours faithfully,


(Aftab Ahmad Chauhan)
Deputy Registrar, Sts.

Copy to the :-

In charge NIC High Court of J&K, Jammu for uploading on the High Court Web Site.


Deputy Registrar, Sts.